

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C). No.7469 of 2017

Registrar (Judicial), Orissa High Court, Cuttack. Petitioner

Mr. Mohit Agarwal, Amicus Curiae

-versus-

Union of India and others Opposite Parties

Mr. P.K. Parhi, Assistant Solicitor General

Mr. Debakanta Mohanty, Addl. Govt. Advocate

Mr. Ishwar Mohanty, Addl. Standing Counsel

Mr. Tarun Patnaik, Addl. Standing Counsel

Mr. Akhaya Biswal, Advocate

Mr. B.P. Pradhan, Advocate

Mr. B.P. Das, Advocate

Mr. Sukanta Kumar Dalai, Advocate

Mr. S.P. Mohanty, Advocate

Mr. Manoj Mohanty, Advocate

Mr. Santanu Ku. Sarangi, Senior Advocate

Dr. Adish Ch. Aggarwal, Senior Advocate

CORAM:

THE CHIEF JUSTICE

JUSTICE M. S. RAMAN

ORDER

26.10.2022

Order No.

73. 1. An affidavit has been filed on 26th October, 2022 by Mr. Samarth Verma, the learned Collector & District Magistrate, Puri pursuant to the order passed by this Court on 15th September, 2022. The details of the F.I.Rs registered pursuant to the eviction drive undertaken by

the Authorities on the basis of the information provided in the previous date have been set out in the affidavit.

2. The learned Amicus Curiae suggested that the Local Administration in all the four districts, i.e., Ganjam, Puri, Khurda and Kendrapara should use drone technology to keep a close watch on the operation of illegal prawn gherries. He states that it will aid in the intensive patrolling required to keep a check on the re-emergence of illegal prawn gherries after their demolition and to prevent new illegal prawn gherries emerging in the four districts. This suggestion has been welcomed by the Collector, Puri, who states that he will write to the State Government to provide adequate funds for that purpose. The Court would like the State Government to immediately consider the above proposal and make the necessary funds available to all the four districts.

3. As regards the holding of meetings by the State Government with the State Pollution Control Board (SPCB), the Bhubaneswar Municipal Corporation (BMC) and the Residents Welfare Association, Mr. Mohanty, the learned Addl. Government Advocate states that some more time may be granted to the State for that purpose.

4. In the connected writ petitions, copies of the counter affidavits be served on the learned counsel for the petitioners with permission to file Rejoinder, if any. Interim orders passed earlier shall continue till the next date.

5. The Government will inform the Court on the next date of the progress made in the implementation of the directions issued in para 5 of the order dated 15th of September, 2022 of this Court.

6. A copy of this order as well as the previous order dated 15th September, 2022 be communicated to the Commissioner, BMC and the Secretary, SPCB forthwith.

7. List on 5th December, 2022 at 2 p.m.

(Dr. S. Muralidhar)
Chief Justice

(M. S. Raman)
Judge

MRS/AKS

